

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6389

ANSWERED ON:15.05.2012

DEVELOPMENT WORK UNDER JNNURM

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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of cities/towns wherein development work under the Jawaharlal Nehru National Urban Renewal Mission (JNNURM) has been taken up so far, State-wise;
- (b) whether the Government proposes to revamp/review/amend the said mission in order to develop more urbanised areas in the country;
- (c) if so, the details thereof and the action taken so far in this regard;
- (d) whether the Union Government has established monitoring agencies in the States for monitoring of the JNNURM projects
- (e) if so, the details thereof;
- (f) whether the said agencies have prepared any report; and (g) if so, the details thereof alongwith the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): Projects have been sanctioned for all the 65 Mission cities under Urban Infrastructure & Governance (UIG) Sub-Mission of Jawaharlal Nehru National Urban Renewal Mission (JnNURM). List of cities is annexed.

(b)& (c) : The JnNURM has completed its period on 31-03-2012. Extension has been granted by the Government till 31-03-2014 for completion of ongoing projects and reforms. Presently, the final decision on contours of next version of JnNURM has not been taken.

(d) & (e): The Independent Review & Monitoring Agency (IRMA) which are appointed by the states and approved by the Central Sanctioning and Monitoring Committee (CSMC) of the Ministry of Urban Development undertake monitoring and the implementation of projects sanctioned under the JnNURM, undertake desk review of project documents and make periodical site visits to each project so that the funds released are utilized in a purposeful and time-bound manner.

(f) & (g): IRMAs observations on implementation of the projects are sent to the State Level Nodal Agency (SLNA) which scrutinizes them and initiates corrective action wherever necessary. Action taken on IRMA report by the SLNA is taken into account while sanctioning further installments for the projects by the Central Sanctioning and Monitoring Committee (CSMC).